

has not been receiving money. What I object to is that he should not function.*

MR. SPEAKER : Very unfair. And what about the poor Archbishop ? He is not given a chance to repudiate.

SHRI A. K. KISKU : I categorically deny this charge. I want your protection and the protection of the House.

MR. SPEAKER : That is all right. I don't want the peaceful atmosphere of the House should be disturbed because of these two gentlemen.

SHRI N. K. P. SALVE (Betul) : It should be expunged.

SHRI RANDHIR SINGH (Rohtak) : That expression should be expunged.

MR. SPEAKER : I will look into it.

SHRI JYOTIRMOY BASU (Diamond Harbour) : The super-Speaker should be given recognition.

श्री रणधीर सिंह : क्या समझतं हो अपने आपको ? सारे हाउस को तंग रखते हो !.....(व्यवधान).....

13.11 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Regarding the business for next week, I don't think there should be any further debate on it because the session is concluding on the 18th.

SHRI S. M. BANERJEE (Kanpur) : This is the last week, Sir. You may kindly allow us, Sir.

SHRI S. KUNDU (Balasore) : We may have it after lunch.

MR. SPEAKER : I am having a meeting of the Committee of Speakers after lunch. We will finish it.

MR. RAGHU RAMAIAH.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from the 14th December, 1970, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration of motions for modification of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970.
- (3) Consideration and passing of the State of Himachal Pradesh Bill, 1970.
- (4) Discussion on the Fourth Five Year Plan.
- (5) Consideration of a motion for concurrence in the recommendation of Rajya Sabha for the reference of the Code of Criminal Procedure Bill, 1970 to a Joint Committee.
- (6) Consideration and passing of :

The Air-Corporations (Amendment) Bill, 1970, as passed by Rajya Sabha.

The Newspaper Finance Corporation Bill, 1970.

- (7) Discussion on the following subjects will be held from 6 p. m. to 7 p. m. on the dates indicated against each:—
 - (a) Drug Prices on the 14th December, 1970.
 - (b) Demand for setting up a Jute Mill in Orissa on the 15th December, 1970.
 - (c) Sugar position in the country including cane prices on the 16th December, 1970.
 - (d) Rehabilitation of the East Pakistan refugees on the 17th December, 1970.

*Expunged as ordered by the Chair.

[Shri Raghu Ramaiah]

- (e) Report of Commission of Inquiry regarding facts and circumstances relating to the death of Shri Deen Dayal Upadhyaya, on the 18th December, 1970.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : The session is concluding next week. There is no other week following it.

DR. RAM SUBHAG SINGH (Buxar) : I won't take more than a minute, Sir. I welcome the State of Himachal Pradesh Bill. But it is a gross injustice that is being done to Manipur, Tripura, Meghalaya and Delhi. These four Bills also could be simultaneously introduced, discussed and passed.

Sir, time also should be found for discussing the unemployment problem.

MR. SPEAKER : We have no time to accommodate every discussion.

SHRI S. M. BANERJEE : Kindly allow us to make one submission.

SHRI BAKAR ALI MIRZA (Secunderabad) : Sir, an assurance was given by the Minister that two subjects that I raised will be answered, but they were not answered. One is about the Lok Pal and Lok Ayukta Bill about which I gave a short-notice question in the last session but it was rejected. Again, in this session I put a question which did not come in the ballot. Again I raised it a fortnight ago when the business of the week was being announced and the Minister gave an assurance that he would reply to it. These people talk about corruption of Mr. Kanti Bhai Desai. But, what about the corruption of Ministers? Are they going to pass this Bill before the Elections? I want a definite answer and a direction from you so that he may expedite it.

At the same time, Telangana should be included. An assurance was given. He did not answer.

SHRI J. B. KRIPALANI (Guna) : Sir, the Government had promised to make a statement about the demise of late Prime Minister Shri Lal Bahadur Shastri and I think it is time that the Government did make some statement, because all sorts of rumours are going about in the country and it is not at all desirable that these rumours should go on like this.

The Government must come out with a statement long before we disperse in this session, with their version of what the facts are.

SHRI S. M. BANERJEE : Mr. Speaker, Sir, you are aware that I have been writing letters to you. This is an important matter. I have also tabled a Call Attention Notice. This is about the lock-out declared in one of the textile units of J. & K. Manufactures Limited, Kanpur.

This is something which affects the Centre directly because of two reasons : One, shortage of cotton and the second non-implementation of Wage Board's Award. The J & K Manufactures Limited are not conceding to any demand. They have declared a lock-out in Kanpur and 10,000 workers are thrown away in the streets. The J & K Iron and Steel and J & K Synthetics workers are on strike. There is complete strike in Kanpur of all J. & K. Industries. This is a matter which directly concerns the Central Government. Let the hon. Minister make a statement. I do not want a discussion, but I would urge upon the hon. Minister that, in the larger interests of the people of the country, but and of the textile workers, he should make a statement.

Shri K. C. Pant made a statement in the course of Questions and Answers that the cases of policemen dismissed or terminated are under consideration. (*Interruption*)

MR. SPEAKER : You have had your say; please don't make a speech.

SHRI S. M. BANERJEE : All right; Let them make a statement.

श्री जनेश्वर मिश्र (कूलपुर) : शायद घगला हफ्ता इस सत्र का आखिरी हफ्ता हो...

(व्यवधान)..... अगर वाकई चुनाव जल्दी आने वाला है तो मुझे खुशी हुई कि प्रधान मन्त्री ने विपक्षी दल के नेताओं से बातचीत करके दल-बदल के बारे में कुछ नियम बनाने के लिए खासकर चुनाव नियमावली में एक रास्ता सोचा था लेकिन अभी उसका कोई नतीजा निकला नहीं परन्तु मुझे दुख इस बात का है कि प्रधान मन्त्री के सचिवालय का कर्मचारी लखनऊ में जा करके दल-बदल को प्रोत्साहित करने का काम करता है तो मैं चाहूँगा कि प्रधान मन्त्री इस पर एक वक्तव्य दें ।

श्री शिवचन्द्र झा (मधुबनी) : पिछले शुरुवार को भी मैंने आवाज उठाई थी, वैसे तो आगामी सत्र में मौका मिलेगा लेकिन मैं चाहता हूँ कि एटामिक एनर्जी को लेकर कम से कम पीसफुल यूजेज के लिए उसमें क्या-क्या प्रयोग और डेवलपमेंट हो रहे हैं उसका ब्योरा सरकार दे ताकि उससे वाक्फियत हो सके । एक तरफ जहाँ दुनिया के दूसरे मुल्क आगे बढ़ रहे हैं वहाँ ऐसा मालूम होता है कि हिन्दुस्तान में कुछ काम ही नहीं हो रहा है । इसलिए यह बहुत जरूरी है । कहीं ऐसा न हो कि उसमें कोई कटौती हो जाये ।

श्री रामावतार झास्त्री (पटना) : अध्यक्ष महोदय, बिहार में दो सिंचाई योजनाएं—बडक योजना और सोन नदी योजना—बहुत महत्वपूर्ण हैं । इनके बारे में बातें करने के लिये अभी हाल में वहाँ के नदी घाटी योजना मंत्री बिहार से आये थे । उन्होंने बिहार के पालियामेंट के मंत्रियों से बातें की । पालियामेंट के मेम्बरों का एक डेलीगेशन प्रधान मंत्री से मिला । तो उस सिलसिले में मैं चाहूँगा कि सरकार की तरफ से कम से कम बयान तां दिलवाइये । 4 करोड़ रुपये की मांग कर रही है बिहार सरकार ताकि इस साल जो काम बंद है वह काम शुरू हो सके । इसलिए मैं चाहूँगा कि एक बयान मंत्री महोदय दें कि सरकार ने इस सिलसिले में कौनसी

बात तय की क्योंकि सूखा के चलते बिहार का मामला बड़ा गड़बड़ हो रहा है और उन इलाकों की हालत बहुत खराब है ।

श्री राम सेवक पादव : (बाराबंकी) : हम सिर्फ यह चाहते हैं कि चूंकि उत्तर प्रदेश विधान सभा में श्री यशपाल कपूर के खिलाफ बड़ा गम्भीर आरोप लगाया गया है और गृह मंत्री जी यहाँ सदन में मौजूद हैं इसलिए वह इस बारे में बयान दें । गृह मंत्री महोदय दल-बदल का कानून लाना भी चाहते हैं इसलिए वह अपना बयान दे दें कि वास्तव में क्या मामला है ।

श्री प्रकाशवीर शास्त्री (हापुड़) : मैं पहले तो आचार्यजी की बात में इतनी वृद्धि करना चाहता हूँ जैसे कि हर शुरुवार को कहता हूँ । मैं नहीं कह सकता कि आपके कान सुनने के प्रादि हो गये हैं या बदकिस्मती से मैं कहने के लिए आदी हूँ कि शास्त्री जी का मृत्यु के सम्बन्ध में यह सरकार जो अब नये बयानात लिखवा रही है, पुराने बयानात को बदलवा रही है लेकिन उसके बावजूद भी अभी तक वह अपने उन बयानात को पूरा तरह तैयार नहीं कर पाई है । समाचार पत्रों में छपा है कि प्रधान मंत्री उसके एक, एक कौमा और फुलिस्टीप पर गौर कर रही है और उसे देखने के बाद वह बयान रक्खा जायगा । अगले सप्ताह में सदन का मौजूदा सत्र समाप्त होगा तो क्या सरकार द्वारा अपना वह बयान आखिरके दिन रक्खा जायगा ताकि उस पर बहस न हो सके ? एक तो मैं आपके माध्यम से यह कहना चाहता हूँ कि शास्त्री जी का मृत्यु के सम्बन्ध में सारे कागजात है वह जल्द से जल्द जैसा सरकार ने आग्रहगत दिया है वह सदन का मज पर रखे जाने चाहिए ।

दूसरी बात में यह कहना चाहता हूँ कि सरकार दलबदल के सम्बन्ध में किसी एक सर्वसम्मत निर्णय पर नहीं पहुँच पाई है तो फिर इस बात की घोषणा करने में सरकार को क्या दिक्कत है कि सभी पार्टियाँ मिल कर

[श्री प्रकाशवीर शास्त्री]

इस बात को आचरण के रूप में स्वीकार कर लें कि जो दलबदल करने वाले व्यक्ति होंगे उनको कोई भी पार्टी अपने में सम्मिलित नहीं करेगी.....(व्यवधान)

श्री राम धन (लालगंज) : चरणसिंह सबसे पहले डिफेंडर हैं और उन्होंने ही यह डिफेंशन सिखाया है.....(व्यवधान)

श्री प्रकाश वीर शास्त्री : अरे चरणसिंह तो तुम्हारा बाप है चरणसिंह ने तुमको सिखाया है, सीखो.....(व्यवधान) दलबदल के बारे में क्या सिद्धान्त अपनाया जाय, उनसे सीखो ।

एक माननीय सदस्य : अध्यक्ष महोदय, माननीय सदस्य चरणसिंह को हमारा बाप बतला रहे हैं इसे उनसे वापिस लिवाया जाय(व्यवधान)

श्री प्रकाशवीर शास्त्री : जो मैं कहना चाह रहा हूँ उसे सुन लिया जाय । मैं चाहूँगा कि इसे फिर सुन लिया जाय । जो बात मैं कह रहा था वह यह थी कि दल बदल के सिद्धान्त को समझने में.....

अध्यक्ष महोदय : आप भी ऐसी बात कहने लगे ? पहले आप इसे वापिस लीजिये ।

श्री प्रकाशवीर शास्त्री : मेरे शब्दों को सुन लिया जाय । जब उन्होंने नाम लिया तो मैंने स्पष्ट रूप में इस बात को कहा कि दल बदल के सिद्धान्त को एक सही रूप देने के लिए चरण सिंह उन आदर्शों का बाप है... (व्यवधान)

एक माननीय सदस्य : गुप्ता की दलाली करे.....(व्यवधान)

एक माननीय सदस्य : यह क्या बदतमीजी है.....(व्यवधान)

अध्यक्ष महोदय : आप वापिस क्यों नहीं ले लेते ?

श्री प्रकाशवीर शास्त्री : आप मेरी बात सुन लें अध्यक्ष महोदय, अगर "बाप" शब्द से आपत्ति है तो मैं "बाप" शब्द को वापिस लेता हूँ लेकिन जो बात मैंने कही है वह फिर दुहराता हूँ कि दलबदल के सिद्धान्त को एक सही रूप देने के लिए चरण सिंह उन आदर्शों का बाप है और मैं नहीं समझता कि इसमें कमी को कोई आपत्ति होनी चाहिए । मैं नहीं समझ पाया कि इसमें उनको क्या आपत्ति है?

दूसरी बात जो मैं कहना चाहता हूँ वह यह कि मैंने यह कहा था कि जब तक दलबदल का कानून न बने जब तक सर्वसम्मति से किसी निर्णय पर न पहुँचे तब तक के लिए मैंने यह कहा कि उस समय तक सब पार्टियाँ मिल कर एक आचार संहिता बनायें । जो इस तरह के दलबदल करने वाले हैं उनको कोई पार्टी अपने में स्वीकार न करे । इस तरह के एक सिद्धान्त को अगर स्वीकार कर लिया जाय तो मैं समझता हूँ कि इस दलबदल की प्रवृत्ति पर काफी हद तक रोक लग जायेगी और तीसरी.....

अध्यक्ष महोदय : आप तो भाषण करने लग गये । इस मौके को भाषण का अवसर मत बनाइये ।

श्री प्रकाशवीर शास्त्री : तीसरी बात संक्षेप में मैं आकाशवाणी के सम्बन्ध में कहना चाहता हूँ कि इस देश में आकाशवाणी से जो समाचारों का प्रसारण चल रहा है और जिस तरह से आकाशवाणी का एक दल विशेष के पक्ष में प्रयोग किया जा रहा है, श्री सत्य नारायण सिंह कहते हैं कि हमने आकाशवाणी से निष्पक्ष समाचारों को प्रसारण आरंभ किया है लेकिन एक किसी पार्टी के समाचारों को प्रसारित करने के तुरन्त एक क्षण बाद उसका विरोधी प्रसार

दकर उस समाचार की गम्भीरता को समाप्त करने की जैसी मनोवृत्ति है वह उचित नहीं है और हम यह चाहते हैं कि इन सारी बातों पर यहां पर किसी समय वादविवाद का अवसर दिया जाय। यह तीन बातों में विशेष रूप से कहना चाहता हूँ।

अध्यक्ष महोदय : श्री श्रीचन्द गोयल।

SHRI SHRI CHAND GOYAL (Chandigarh) : I have two points to make.

You might be remembering that last session the Law Minister assured us that a Bill amending the election Law would be brought before us. In this session, he repeated that assurance; in fact, he entrusted the job to you of inviting leaders of all parties so that there could be some agreement on the amendments to be incorporated.

MR. SPEAKER : The Minister gave the assurance that he will consult us. The Motion for the formation of a Consultative Committee was passed in this House and has now also been concurred in by the other House. I have written to the leaders of parties to send in their names for representation in the Committee. As soon as that is finalised, we will meet and discuss it with the Minister. The Minister will then bring forward legislation. That was what was decided by the House itself.

SHRI SHRI CHAND GOYAL : It is quite likely that elections to the Lok Sabha at least may take place in February or March. Is there a guarantee that the law will be amended before that (*Interruptions*). I am not saying that elections are certain. I want an assurance.

MR. SPEAKER : It is hypothetical.

SHRI SHRI CHAND GOYAL : I want an assurance that the election would be amended before the next election.

MR. SPEAKER : May I gave the assurance that we will call a meeting of this Committee and the Bill will come ? But

as for the other thing, it is too wide a question.

SHRI SHRI CHAND GOYAL : Will the Bill come before the conclusion of this session ?

MR. SPEAKER : Before the Consultative Committee is appointed ?

SHRI SHRI CHAND GOYAL : I want the convening of the Committee early.

MR. SPEAKER : How could he forestall an election because this is not amended ?

SHRI SHRI CHAND GOYAL : I was just expressing an apprehension, not with the idea of forestalling.

MR. SPEAKER : He is experienced member. These elections do not wait for laws.

12,30 hrs.

Regarding the colossal problem of unemployment which is facing the country, all sections of the House want that this should be discussed before the end of this session. Every political party, everybody is anxious that this matter should be discussed.

SHRI SHEO NARAIAN (Basti) : The session may be extended.

MR. SPEAKER : They made time available out of their own time, and so we gave up the idea of extension. They were good enough to part with 15 hours.

SHRI KARTIK ORAON (Lohardaga) : The Joint Committee Report on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, was presented to the House on 17th November, 1969. The Registrar-General of Census Reports, wrote to the Government and expressed some apprehension about the practical difficulties that would crop up if the Bill was not passed by the end of 1969, but this Bill came up for discussion in the House one year after the report of the Joint Committee was presented, but that has again been postponed. The hon. Minister in this very House gave a solemn assurance that this Bill would be passed in this very session.

[Shri Kartik Oraon]

13.35 hrs.

I would request the hon. Minister not to keep on fishing Scheduled Castes and Scheduled Tribes in this way and come forward with some firm assurance about its passing.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : Many serious problems have been raised very gravely by many hon. Members. I shall truthfully convey all the sentiments expressed to the Ministers concerned. That is the general aspect.

About that time allotment, you are aware that when the Business Advisory Committee met almost all the Members were present there—we knew what the time available was and we all came to an understanding that this should be the business of the House. We gave up Government time and allotted so many hours.

SHRI S. M. BANERJEE : We want a statement, not a discussion.

SHRI BAKAR ALI MIRZA : On a point of order. What about my question ?

MR. SPEAKER : Even if you go on interrupting, I am sure your voice will not disturb the House.

SHRI BAKAR ALI MIRZA : No, Sir. You are suppressing me. You listen to my point of order.

MR. SPEAKER : You see an elderly man is doing like this.

SHRI BAKAR ALI MIRZA : The Minister gave an assurance.

MR. SPEAKER : I know, I will look into it.

SHRI BAKAR ALI MIRZA : You are suppressing. You are protecting the Ministers.

STATE OF HIMACHAL PRADESH BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to provide for the establishment of the State of Himachal Pradesh and for matters connected therewith.

SHRI S. KUNDU (Balasore) : On a point of order. I have also written to you.

I wholeheartedly welcome the introduction of this Bill. I want to make it very clear that we have full sympathy and we are happy that the Bill is being introduced, and we express our good wishes to Himachal Pradesh. But in the interests of Himachal Pradesh itself, I wanted to draw your attention to some of the irregularities which this Ministry has committed. The Ministry while introducing this Bill has sought your permission under 9(b)—waiver because they could not get time, two clear days.

MR. SPEAKER : I have allowed it under my discretion.

SHRI S. KUNDU : You allowed it but I want to point out that on the fourth.....

MR. SPEAKER : You are a very wise man(Interruption.)

SHRI S. KUNDU : Unless these things are cleared up the entire Bill may be squashed under article 239 and all the hopes and aspirations of the people of Himachal Pradesh will be unfulfilled.

MR. SPEAKER : Those people will look into it.

SHRI S. KUNDU : If you are in such a hurry, I have nothing to say.